

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 139
(CAA)-57(PB)/2018

IN THE MATTER OF:

Akai Consumer Electronics India Ltd. & Ors. Applicant/petitioners
Order under Sections 230-232 of the Companies Act

Order delivered on 19.12.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner/Applicant: Mr. Rahul Malhotra, Adv.
For RD : Ms. Sonam Sharma, CP
For OL : Mr. Shubham Pandey, Adv.

ORDER

Learned counsel for the petitioner states that objections by RD & OL have been received and the same shall be suitably replied within four weeks with a copy in advance to the counsel opposite.

A copy of the paper book shall be served on Mr. Manas Tripathi who is present on behalf of the Income Tax Department in the court. He accepts notice on our asking. Reply may be filed within four weeks with a copy in advance to the counsel opposite.

List for arguments on 12.02.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)